

OFFICE OF THE DISTRICT & SESSIONS JUDGE : DELHI

C-I-R-C-U-L-A-R

It has been brought to my notice that some inmates have the tendency to make request to the different Courts wherever they appear to seek permission to appear before the Inspecting Judges of Jail. Their appearance before any Inspecting Judge creates unnecessarily hindrance in the working of the Court.

All the judicial officers dealing with criminal matters are hereby impressed upon that if any Under Trial Prisoner file an application to appear personally before any Inspecting Judge of Jail, they should be asked to send their representation / complaint through Jail Superintendent, through Dak or they can make their request to the Court wherever they appear to transmit their applications to the Inspecting Judge of Jail. Permission for personal appearance may be granted in those cases only when it is extremely necessary to do so.

The above directions should be followed scrupulously.

Sunita Gupta 8/2/2012
(SUNITA GUPTA)
DISTRICT & SESSIONS JUDGE
DELHI

NO: 9622-9665 /Genl. II/2012 Delhi Dated the 08/02/12

Copy forwarded for information and necessary action to :-

1. All Ld. District Judge & Additional Sessions Judges / Incharge Delhi / New Delhi.
2. All the Judicial Officers dealing with Criminal Matters (Central District) THC, Delhi.
3. Ld. Chief Metropolitan Magistrate, THC, Delhi.
4. The Website Committee, THC, Delhi.
5. The Guard File.

Sunita Gupta
DISTRICT & SESSIONS JUDGE
DELHI